PART-I

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

Notification

The 11th April, 2011

No. 15-Leg. 2011.—The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 8th April, 2011 and is hereby published for general information:

THE PUNJAB MUNICIPAL INFRASTRUCTURE DEVELOPMENT FUND ACT, 2011

(Punjab Act No. 11 of 2011)

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ACT

to assign to the Municipalities for a period of ten years, the part amount of additional tax levied and collected under the Punjab Value Added Tax Act, 2005, with a view to constitute the Punjab Municipal Infrastructure Development Fund to provide financial assistance to the Municipalities for their development and for the matters connected therewith or incidental thereto.

BE it enacted by the Legislature of the State of Punjab in the Sixtysecond Year of the Republic of India, as follows:—

1. (1) This Act may be called the Punjab Municipal Infrastructure Short title and Development Fund Act, 2011.

commencement.

- (2) It shall come into force at once.
- 2. In this Act, unless the context otherwise requires,—

Definitions.

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- "additional tax" means the additional tax levied and collected (a) under the Punjab Value Added Tax Act, 2005;
- "Director" means the Director, Local Government Department, *(b)* Punjab;
- "Fund" means the Punjab Municipal Infrastructure (c) Development Fund, constituted under section 3 of this Act;
- "Infrastructure Development Project" shall include the (d)construction, renovation, upgradation, repair or providing of basic civic amenities of-
 - (i) roads:
 - bridges (including over-bridges, under-bridges, (ii) causeways, pedestrian cross bridges etc.);

- (iii) street lighting;
- (iv) drainage;
- (v) sanitation;
- (vi) solid waste management (including waste recycling);
- (vii) water supply;
- (viii) sewerage and sewerage treatment plant;
 - (ix) storm water drains;
 - (x) parking sites and services;
 - (xi) markets and shopping complexes;
- (xii) parks, play grounds and stadiums;
- (xiii) slum housing and development projects;
- (xiv) upgradation or construction of community centres or dharamshalas;
- (xv) burial grounds, cremation ghats or grounds and electric crematorium;
- (xvi) other projects providing for public services;
- (xvii) any other infrastructure or appliances connected with the above projects; and
- (xviii) various projects under the Jawaharlal Nehru National Urban Renewal Mission, Urban Infrastructure Development Scheme for Small and Medium Towns and schemes, launched by the Central Government and the State Government;
- (e) "Municipality" shall have the same meaning as assigned to it in clause (e) of article 243-P of the Constitution of India;
- (f) "prescribed" means prescribed by rules made under this Act; and
- (g) "State Government" means the Government of the State of Punjab in the Department of Local Government.

3. (1) There shall be constituted a Fund, to be called the Punjab Municipal Constitution of Infrastructure Development Fund, which shall vest in the State Government.

(2) Twenty per cent of the additional tax, levied and collected under the Punjab Value Added Tax Act, 2005, shall be credited direct to the Fund:

Provided that the amount so credited to the Fund shall not be less than Rs. 200 crore (Rupees two hundred crore only) per annum:

Provided further that in the event of the amount credited to the Fund under sub-section (2) falling short of Rs. 200 crore (Rupees two hundred crore), the State Government shall make it up by giving the amount so falling short, as grant-in-aid.

- (3) If at any time during the period of ten years from the date of commencement of this Act, the current rate of additional tax decreases, the State Government shall make up the Fund amount by assigning the requisite part of the additional tax.
- 4. (1) The Fund shall be utilized to raise resources for infrastructure Object and development projects from the Nationalized or Scheduled Banks or financial administration institutions for providing financial assistance to the Municipalities for the of the Fund. development of infrastructure development projects.
- (2) The Fund shall be administered by the Director in the manner, as may be prescribed.
- 5. Twenty per cent of the amount of additional tax, referred to in sub- Collection and section (2) of section 3, shall be deposited in the Fund, in the manner, as may be deposit of tax. prescribed.
- 6. The Director shall maintain the accounts of the Fund and shall quarterly Maintenance of reconcile the amount credited to the Fund with the concerned District Treasury accounts. Officer, and submit quarterly report in this regard to the State Government.
- 7. The Fund shall be audited by the Comptroller and Auditor-General of Audit. India in accordance with the provisions of the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Act, 1971 (Central Act 56 of 1971).
- 8. The annual report in respect of receipts into the Fund and distribution Submission of made out of the Fund to the Municipalities, shall be prepared by the State annual report Government and be submitted to the State Legislature.

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Power to make rules.

- 9. (1) The State Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.
- (2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:—
 - (a) for providing the manner in which the Fund shall be administered under sub-section (2) of section 4; and
 - (b) for prescribing the manner in which the amount of additional tax under section 5 is to be deposited.

Protection of actions taken in good faith.

10. No suit, prosecution or other legal proceeding shall lie against the State Government or any officer or employee of the State Government or any other person or authority, authorized by the State Government for anything, which is done or intended to be done in good faith under this Act or the rules made there-under.

Power to remove difficulties.

11. If any difficulty arises in giving effect to any of the provisions of this Act, the State Government may, by an order published in the Official Gazette, make such provision, not inconsistent with the provisions of this Act, as may appear to be necessary for removing the difficulty:

Provided that no such order shall be made under this section after the expiry of a period of two years from the date of commencement of this Act.

Repeal and saving.

- 12. (1) The Punjab Municipal Infrastructure Development Fund Ordinance, 2010 (Punjab Ordinance No. 10 of 2010), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under this Act.

GOBINDER SINGH,

Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.